

Annexure-4

Rolta India Limited

Date of commencement of CIRP : 19.01.2023

List of Creditors (Version 6.0) drawn as on: 25.11.2023 (Updated List of Creditors)

(Earlier List of Creditors (Version 5.0) drawn as on: 12.07.2023, List of Creditors (Version 4.0) drawn as on: 09.05.2023, List of Creditors (Version 3.0) drawn as on: 05.04.2023, List of Creditors (Version 2.0) drawn as on: 13.03.2023 & (Version 1.0) drawn as on: 09.02.2023).

List of Unsecured Financial Creditors (other than Financial Creditors belonging to any class of creditors)

Sl.No	Name of Creditor	Type of claim	Details of claim received		Details of claim Admitted				Amount of contingent claims	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claims under verification	Remarks, if any					
			Date of Receipt	Amount Claimed	Amount of Claimed admitted	Nature of Claim	Amount covered by guarantee	Whether related party?						% of voting share in CoC				
1	Bank of Baroda	Corporate Guarantee (Borrower: Rolta Private Limited)	01.02.2023	₹ 4,30,89,78,872	₹ 4,30,89,78,872	Unsecured	-	No	3.28%	-	-	-						
		Total		₹ 4,30,89,78,872	₹ 4,30,89,78,872									₹ -	₹ -	₹ -	₹ -	
2	Citicorp International Limited, as Trustee (8.875% Senior Notes due 2019 issued by Rolta Americas LLC)	Principal	27.02.2023	₹ 30,29,46,78,603	₹ 30,29,46,78,603	Unsecured	-	No	35.08%	-	-	-						
		Interest		₹ 23,13,77,69,018	₹ 15,83,68,45,809									₹ -	₹ -	₹ -	₹ -	
		Total		₹ 53,43,24,47,621	₹ 46,13,15,24,412									₹ -	₹ -	₹ 7,30,09,23,209	₹ -	
3	DB Trustees (Hong Kong) Limited, as Trustee (10.75% Senior Notes due 2018 issued by Rolta LLC)	Principal	15.03.2023	₹ 9,91,15,85,767	₹ 9,91,15,85,767	Unsecured	-	No	12.59%	-	-	-						
		Interest		₹ 7,64,78,89,707	₹ 6,64,48,83,262									₹ -	₹ -	₹ -	₹ -	
		Total		₹ 17,55,94,75,474	₹ 16,55,64,69,029									₹ -	₹ -	₹ 7,30,09,23,209	₹ -	
4	Pinpoint Multi-Strategy Master Fund	2 September Judgement	02.02.2023	₹ 8,11,75,76,054	₹ -	Unsecured	-	No	-	-	-	-						
		2 September to 1st April 21 Interest		₹ 42,23,36,354	₹ -									₹ -	₹ -	₹ -	₹ -	
		Outstanding after partial satisfaction		₹ 5,43,74,06,368	₹ -									₹ -	₹ -	₹ -	₹ -	
		Interest from 1st April 21 to 19.12.2023		₹ 88,22,00,562	₹ -									₹ -	₹ -	₹ -	₹ -	
		Sub total		₹ 6,74,19,43,285	₹ -									₹ -	₹ -	₹ -	₹ -	
		1 December Judgement Amount		₹ 1,63,85,37,951	₹ -									₹ -	₹ -	₹ -	₹ -	
		Post judgement interest		₹ 31,47,33,961	₹ -									₹ -	₹ -	₹ -	₹ -	
		sub total		₹ 1,95,32,71,912	₹ -									₹ -	₹ -	₹ -	₹ -	
		Total		₹ 8,69,52,15,197	₹ -									₹ -	₹ -	₹ -	₹ 8,69,52,15,197	₹ -
		5		Value Partners Greater China High Yield Income Fund (VP (GCHY))	2 September Judgement									02.02.2023	₹ 6,78,68,47,681	₹ -	Unsecured	-
2 September to 1st April 21 Interest	₹ 35,31,02,021	₹ -	₹ -	₹ -	₹ -	₹ -												
Outstanding after partial satisfaction	₹ 5,17,04,96,549	₹ -	₹ -	₹ -	₹ -	₹ -												
Interest from 1st April 21 to 19.12.2023	₹ 83,88,95,358	₹ -	₹ -	₹ -	₹ -	₹ -												
Sub total	₹ 6,36,24,93,928	₹ -	₹ -	₹ -	₹ -	₹ -												
1 December Judgement Amount	₹ 1,54,07,02,076	₹ -	₹ -	₹ -	₹ -	₹ -												
Post judgement interest	₹ 29,59,41,432	₹ -	₹ -	₹ -	₹ -	₹ -												
sub total	₹ 1,83,66,43,508	₹ -	₹ -	₹ -	₹ -	₹ -												
Total	₹ 8,19,91,37,435	₹ -	₹ -	₹ -	₹ -	₹ 8,19,91,37,435	₹ -											
Grand Total				₹ 92,19,52,54,599	₹ 66,99,69,72,313	-	₹ -	50.94%	₹ -	₹ -	₹ 25,19,82,82,287	₹ -						

MS- Notes related to mutual set off

NA-Notes related to amount Not Admitted

Notes

MS-1 The adjustment on account of proportionate recovery by judgement holders against 2019 Notes has been made (Total Recovery \$5,28,10,254.19) and Interest has been admitted only to the extent of maximum limit of Parent Guarantee mentioned in document dated 31.10.2014.

MS-2 The adjustment on account of proportionate recovery by judgement holders against 2018 Notes has been made (Total Recovery \$5,28,10,254.19) and an amount of USD31,096 as being held by the claimant has been set off against the claim.



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NA-1 RP is unable to consider this claim as the same arises out of securities and the terms of such financial debt provide for appointment of a trustee to act on behalf of the creditors. The trustees in respect of the 2018 Notes and 2019 Notes have have filed their claims for the entire issue of 2018 Notes and 2019 Notes respectively.



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